

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 567/(MAH)/2017



CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Ambuja Cements Ltd.
V/s.
Ravisha Infraprojects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ADV. Pankaj Bafna	Adv. for Respondent	
2.	Adv. Rajlaxmi Purjahi	Adv. for Petitioner	

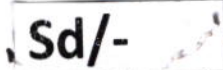
ORDER

T.C.P. No. 567/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. The Petitioner is yet to supply the requirement of proposal of the name of the IRP. Last chance granted to the Petitioner.
3. There is no Reply from the side of the Respondent Debtor.
4. However, the Representative have stated that there is possibility of Settlement.
5. Under the circumstances the matter is adjourned to **06.12.2017**.

16.11.2017

aah


M.K. Shrawat
Member (Judicial)